

**COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES  
(1986-87)**

(EIGHTH LOK SABHA)

**TWENTY-EIGHTH REPORT**

**MINISTRY OF WELFARE**

**Action Take by Government on the recommendations contained  
in the Thirteenth Report of the Committee on the Welfare of  
Scheduled Casts and Scheduled Tribes (Eighth Lok Sabha) on the  
Ministry of Welfare—Working of Integrated Tribal Development  
Projects in Andhra Pradesh**



*Presented to Lok Sabha on 23 April, 1987*

*Laid in Rajya Sabha on 23 April, 1987*

**LOK SABHA SECRETARIAT  
NEW DELHI**

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## CORRIGENDA

to

the Twenty-eighth Report of the Committee on the Welfare of SCs/SIs (8th L.S.) on action taken by Govt. on recommendations contained in 13th Report on Working of IDDPs in Andhra Pradesh.

<u>Page</u>	<u>Para</u>	<u>Line</u>	<u>Correction</u>
2	1.6	27	<u>For</u> '1984-15' <u>read</u> '1984-85'
3	1.10	7	<u>For</u> 'exigencies' <u>read</u> 'exigencies'
5	-	1	<u>For</u> 'remainingre venue' <u>read</u> 'remaining revenue'
28	-	4	<u>For</u> 'a' <u>read</u> 'an'
		(from bottom)	
31	-	8	<u>After</u> 'Pradesh' <u>add</u> 'have'
33	-	3(i)	<u>For</u> 'or <u>read</u> 'For'
		(ii)	<u>Delete</u> 'for' <u>after</u> '61, 133'
		-10(iii)	<u>For</u> 'stop opularize' <u>read</u> 'to popularise'
35	-	12	<u>For</u> 'item No.3 above.' <u>read</u> 'Recommendation No.3.'
		7	<u>For</u> recommended <u>read</u> 'recommend'
		(from bottom)	

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# CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE	... (iii)
INTRODUCTION	... (v)
CHAPTER I Report	... 1
CHAPTER II Recommendations/Observations which have been accepted by the Government	... 6
CHAPTER III Recommendations/Observations which the Committee do not desire to pursue in view of the Government replies	... 35
CHAPTER IV Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration	... 41
CHAPTER V Recommendations/Observations on which final replies of the Government have not been received	... 45
APPENDICES I Road Development Programme in Tribal area of Andhra Pradesh	... 50
II Analysis of the action taken by Government on the recommendations contained in the Thirteenth Report of the Committee	... 52

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES  
AND SCHEDULED TRIBES**

(1986-87)

**Shri K.D. Sultanpuri—Chairman**

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3. Shri Kuldip Sahai—*Senior Legislative Committee Officer*

## INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present this Twenty-eighth Report (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Thirteenth Report (Eighth Lok Sabha) on the Ministry of Welfare—Working of Integrated Tribal Development Projects in Andhra Pradesh.

2. The Draft Report was considered and adopted by the Committee on the Welfare of Scheduled Castes and Scheduled Tribes at their sitting held on 10th April, 1987.

3. The Report has been divided into the following Chapters :

- I. Report.
- II. Recommendations/Observations which have been accepted by the Government.
- III. Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies.
- IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.
- V. Recommendations/Observations in respect of which final replies of Government have not been received.

4. An analysis of the action taken by Government on the recommendations contained in the Thirteenth Report (Eighth Lok Sabha) of the Committee is given in Appendix-II.

It would be observed therefrom that out of 66 recommendations made in the Report, 46 recommendations i.e. 70 per cent have been accepted by Government, eight recommendations i.e. 12 per cent are such which the

Committee do not desire to pursue in view of Government's replies; five recommendations i.e. 7 per cent in respect of which replies of Government have not been accepted by the Committee, require reiteration; and final replies in respect of seven recommendations i.e. 11 per cent have not been received.

NEW DELHI ;  
April 21, 1987  
Vaisakha 1, 1909(S)

KRISHAN DATT SULTANPURI,  
*Chairman,*  
*Committee on the Welfare of Scheduled*  
*Castes and Scheduled Tribes.*

## **CHAPTER I**

### **REPORT**

This Report of the Committee deals with the action taken by Government on the recommendations contained in the 13th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Welfare Working of Integrated Tribal Development Projects in Andhra Pradesh.

1.2. In para 1.61 of the Report, the Committee had opined that a Bench Mark Survey at regular interval of five years would provide proper assessment of the achievements made in the field of tribal development during the last plan period and would provide a sound basis for framing new programmes and schemes. The Committee had, therefore, recommended that the State Government of Andhra Pradesh should undertake another Bench Mark Survey at the earliest so that the available data covering different aspects of tribal life is updated which would be helpful in the preparation of new schemes for sub-plan area of the State during the current plan as well as during the next Plan.

1.3. In their reply dated the 26th March, 1987, the Ministry of Welfare have stated that the next Bench Mark Survey will be taken up during the final year of the Seventh Plan so that the position at the end of the Seventh Plan and programmes to be taken up during the Eighth Plan could be known very clearly.

1.4. The Committee do not accept the reply of the Government being evasive. Government have not taken any steps to undertake another Bench Mark Survey to up-date the available data covering different aspects of life of the tribals. It is necessary to undertake Bench Mark Survey at the earliest as it would help in the preparation of new schemes for sub-plan area of the State during the current plan itself. It is all the more necessary since such Bench Mark Survey was not undertaken towards the end of the Sixth Plan. The Committee, therefore, reiterate their recommendation to undertake such Bench Mark Survey at the earliest possible.

1.5. In para 1.66 of the Report, while expressing their unhappiness over utilisation of Rs. 1.65 crores only out of Rs. 1.84 crores released by



Central Government for the development of primitive tribes, the Committee had stressed that the State Government should utilise the funds fully. The Committee had also recommended that voluntary agencies which were working for the upliftment of tribals in the State should be involved in the implementation of schemes for development for primitive tribes

1.6. In their note dated the 26 March, 1987, the Ministry of Welfare have furnished the reply of State Government of Andhra Pradesh, who have stated that a few voluntary agencies are working at present in different parts of the tribal areas of the State. The question of involving voluntary organisations in tribal development on a larger scale is under consideration of Government of Andhra Pradesh. According to State Government of Andhra Pradesh the shortfall in the utilisation of funds is due to late sanction of funds by Government of India at the fag end of 1984-85.

In this connection, the Ministry of Welfare have stated that their Ministry is not releasing direct grant to the States for the voluntary agencies working for the development of primitive tribes. The Ministry is releasing Special Central Assistance (SCA) in four quarterly instalments for the development of primitive tribes to the States. The State is responsible for executing the schemes at their end. During the year 1984-85, the grants of Special Central Assistance for Tribal Sub-Plan and development of primitive tribes were released as under :

<i>Instalment</i>	<i>Amount Rs. in lacs</i>	<i>Letter No. and date</i>
Ist Instalment	145.85	14011/1/84-TD (G) dt. 22.6.84
2nd Instalment	145.85	14011/1/84-TD (G) dt. 14.8.84
3rd Instalment	145.85	14011/1/84-TD (G) dt. 27.10.84
4th Instalment	145.85	14011/1/84-TD (G) dt. 22.2.85
<b>Total</b>	<b>583.40</b>	

Each instalment included an amount of Rs. 13.08 lakhs for primitive tribes. It may be seen from the above table that the release was not made at the fag end of the year 1984-15.

1.7. The Committee are not convinced with the Government reply. It is clear from their reply that they released the last quarterly instalment of Special Central Assistance for Tribal Sub-plan and development of primitive tribes, of Rs. 145.85 lakhs (including Rs. 13.08 lakhs for the development of Primitive Tribes) on 22.2.85, which should have been released by December

31, 1984. This has apparently made it difficult for the State Government to draw that instalment in time and utilise it fully. The Committee, therefore, urge the Central Government to release the quarterly instalments, especially the last instalment of Special Central Assistance for Tribal sub-plan and development of primitive Tribes, well in time so that the State Government could draw it in time and utilise fully for the requisite purpose. The Committee would also like the State Government to take an early decision on involving voluntary organisations in tribal development on a larger scale.

1.8. In para 1.74 of the Report the Committee had recommended that the Tribes Advisory Council in Andhra Pradesh should hold its meetings more frequently and at least twice in a year as provided in the Constitution and Tribal Welfare Department should ensure that proper follow-up action is taken on the recommendations of Tribes Advisory Council within a reasonable time. The Committee had stressed that the recommendation made by the Tribes Advisory Council should be given due weight by the State Government. The Committee had also desired that the amendment to the Andhra Pradesh Scheduled Area (Land Transfer) Regulation Act as proposed by the Tribes Advisory Council should be considered by the State Government and final view taken without any further delay.

1.9. In their reply dated the 26th March, 1987, the Ministry of Welfare have stated that as per the rules notified the States Tribes Advisory Council should meet as frequently as necessary and at least twice in a year. This rule is being followed strictly and the Government are according due weight to the recommendations of the Council and are implementing them to the extent feasible.

1.10. The Committee are not satisfied with the Government's reply as it is not based on facts. As per the information furnished to the Committee earlier, the Andhra Pradesh Tribes Advisory Council held one meeting in 1983-84 and one in 1984-85. The representative of the State Government of Andhra Pradesh also admitted during his evidence before the Committee that "According to the Constitution, the Tribes Advisory Council should meet at least twice a year, but due to exigencies of work, sometimes we could not hold the meeting twice in a year." The Committee, therefore, reiterate that the Andhra Pradesh Tribes Advisory Council should hold its meeting more frequently and at least twice a year. The Committee would also like to know whether the proposed amendment to the Andhra Pradesh Scheduled Areas (Land Transfer) Regulation Act has been considered by the State Government and final action taken in the matter.

1.11. In para 5.91 of the Report, the Committee had emphasised that the Tribal Sub-Plan areas of the State of Andhra Pradesh should be covered by

a net-work of roads connecting the blocks, sub-divisional headquarters and district headquarters with markets and other growth centres and as such the Central Government as well as Government of Andhra Pradesh should accord the highest priority to road construction programme.

1.12. In their reply dated the 26th March, 1987, the Ministry of Welfare have stated that as per Government of Andhra Pradesh reply, Master Plan for Roads approved by State Government has been furnished to the Ministry of Welfare, Ministry of Communication for approval and sanction. Government of India's sanction is awaited.

Ministry of Welfare have further stated that as per reply of Department of Rural Development, Ministry of Agriculture, there is a Centrally Sponsored Scheme with 100% grant-in-aid to States for development of roads in Tribal Areas. No road works were sanctioned to Andhra Pradesh under this scheme till 1985-86. From 1986-87, when this scheme was transferred to Department of Rural Development, Ministry of Agriculture, that Department decided to allocate funds among the States on the basis of the Tribal Sub-Plan Area in each State and sanctioned construction of 12 roads in Andhra Pradesh with total length of 52.6 kms and total estimated cost of Rs. 73.70 lakhs. An amount of Rs. 36.23 lakhs is released. The roads sanctioned under this scheme are given in Appendix I.

1.13. It is not clear from the reply of Government as to why no road works were sanctioned to Andhra Pradesh under the Centrally Sponsored Scheme till 1985-86 by the Ministry of Welfare. It is also not clear from the reply of Department of Rural Development to whom this scheme has been transferred from 1986-87, whether they have approved the Master Plan for roads of Andhra Pradesh Government. If so, whether the construction of 12 roads in Andhra Pradesh, sanctioned by them, are a part of the Master Plan for roads of Andhra Pradesh Government. The Committee would, therefore, like to be apprised of the methodology adopted by the State Government of Andhra Pradesh/Central Government to connect the block, sub-divisional headquarters and district headquarters with markets and other growth centres in Tribal Sub-Plan area in Andhra Pradesh.

1.14. In para 5.142 of the Report, the Committee had urged that the decision whether expenditure on internal wiring and cost of consumption of energy in the houses of tribals will be borne by Rural Electrification Corporation or State Electricity Board, should be taken without any delay so that implementation of electrification schemes in the Tribal Sub-Plan areas was not retarded. The Committee had also recommended that rural electrification should be given top priority during the Seventh Plan period

and the target of electrifying all the remaining revenue villages should be achieved without fail.

1.15. In their reply dated the 26th March, 1987 the Ministry of Welfare have stated that the Government of Andhra Pradesh have taken a decision to advance the date for completion of village electrification by one year i.e., 1988-89 instead of 1989-90.

1.16 The Committee do not accept the reply of Government as it does not indicate whether the matter relating to meeting the expenditure on electrification of houses of tribals has been settled. The Committee would like to know whether the matter regarding expenditure on internal wiring and cost of consumption of energy in the houses of tribals has been sorted out between Rural Electrification corporation and State Electricity Board.

The Committee also reiterate their earlier recommendation that rural electrification should be given top priority during the Seventh Plan period and the target of electrifying all the remaining revenue villages should be achieved without fail.

## CHAPTER II

### RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

#### Recommendation Serial No. 1 (Para No. 1.59)

The Committee desire that the Central Government in unison with the Government of Andhra Pradesh should make concerted efforts towards the objectives and ensure systematic execution of various schemes in Sub-Plan area of the State.

#### Reply of Government

The recommendation of the Committee is accepted in principle for implementation.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

#### Recommendation Serial No. 2 (Para No.1.60)

The Committee have been informed that Universal Bench Mark Survey was conducted in the State of Andhra Pradesh in the year 1979-80 and this was conducted on census basis in ITDAs, covering 4.5 lakhs Tribal/non-Tribal households in 7500 villages and 6500 hamlets. The main objective of the survey was to generate data for plan purposes and for preparation of project reports, tribal sub-plan and for collection of data for future evaluation studies. The Survey was undertaken by Tribal Cultural Research and Training Institute of the Directorate of Tribal Welfare of the State Government and the data collected by the Institute has been fully used for the preparation of sub-plan in ITD areas.

The Committee are happy that the data collected by Universal Bench Mark Survey has proved beneficial in the preparation of Tribal Sub-Plan for ITDAs in the State.

#### Reply of Government

This being only a statement, this Ministry has no comments to offer.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

**Recommendation Serial No. 4 (Para No. 1.62)**

The Committee have been informed during evidence that 1.35 lakh Scheduled Tribes are living above poverty line and 2.30 lakhs are economically assisted and 2.70 lakhs are yet to be assisted. The general norm applied for identifying a family above poverty line is that the annual income of the family should be Rs. 3500 or more. The Committee have also been informed that a proposal for raising the annual income limit from Rs. 3500 to Rs. 6400 is being examined in the Planning Commission. The Committee, therefore, desire that the decision to raise the annual income limit to Rs. 6400 per family for crossing the poverty line should be taken at an early date keeping in view the general rise in prices and low purchasing power of Rupee.

**Reply of Government**

The Planning Commission has taken the decision that in the Seventh Plan the criteria for 'poverty' line is an annual household income of Rs.6,400/- in the rural areas and Rs. 7,300/- in urban area. 75% of this, i. e. Rs. 4,800/- in rural areas and Rs. 5,500/- in urban areas is to be taken as the income limit under the poverty alleviation programme for SC/STs in order to ensure that all the persons belonging to SC/STs coming under this criteria are covered first. Besides, the first priority should be given to those persons whose income is below Rs. 3,500/- and thereafter from Rs. 3,500/- to Rs. 4,800/- in rural areas and Rs. 3,500/- to Rs. 5,500/- in urban areas.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

**Recommendation Sl. No. 5 (Para No. 1.63)**

The Committee, therefore, recommend that a second dose of assistance should be given to deserving tribal families so that the efforts already made to bring them above the poverty line do not become infructuous. The Committee also stress that 2.70 lakhs tribals who are yet to be assisted to cross the poverty line should be taken care of during the Seventh Plan Period.

**Reply of Government**

This is accepted in principle by Government of Andhra Pradesh and necessary instructions will be issued to the Director, Tribal Welfare/

**Project Officers of Integrated Tribal Development Agency and District Collectors.**

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

### **Comments of the Committee**

**The Committee may be informed whether necessary instructions have been issued to the Director, Tribal Welfare/Project Officers of I.T.D.A. and District Collector, in the matter.**

### **Recommendation Sl. No. 7 (Para No. 1.65)**

**The Committee need hardly emphasize that as recommended by the Working Group on Development of Scheduled Tribes during Seventh Plan (1985-90), high priority should be given to the programmes meant for primitive groups and project reports for the remaining groups should be completed and finalised expeditiously so that integrated approach could be adopted for the development of all Primitive Tribal Groups.**

### **Reply of Government**

**This is accepted.**

(Ministry of Welfare OM. No. 16015/1/86-TDC dated 26-3-87)

### **Comments of the Committee**

**The Committee would like to be informed whether Project Reports for the remaining primitive groups have been finalised in order to adopt an integrated approach for the development of all Primitive Tribal Groups.**

### **Recommendation Sl. No. 9 (Para No. 1.67)**

**The Committee, therefore, recommend that the staff at grass-root level should keep in close touch with the tribal people and create an awareness among them about the welfare and developmental schemes being executed in Integrated Tribal Development Agencies in the State so that maximum of tribals come to know about these Schemes/Programmes and derive the benefits intended for them. The grass root level staff should be given more inducement and incentives for doing dedicated work for the upliftment of tribal populace.**

### Reply of Government

Besides the information already furnished to the Committee on publicity of welfare schemes, the State Government have taken a decision to conduct special training programmes for tribals pursuing various vocations at a cost of Rs. 2.00 lakhs.

A decision has been taken by the State Government recently to institute awards in recognition of the good work done by the staff working in the tribal areas.

The State Government are also paying compensatory allowances etc. to staff working in ITDAs.

(Ministry of welfare O.M. No. 16015/1/86—TDC dated 26.3.87)

#### Recommendation Sl. No. 11 (Para No. 1.75)

The Committee further recommend that action taken to implement various recommendations of the Tribes Advisory Council should be suitably incorporated in the Report of the Governor on the administration of the Scheduled areas which is submitted to the President in accordance with the provisions contained in the Fifth Schedule to the Constitution.

### Reply of Government

This is being done in the State of Andhra Pradesh.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### Recommendation Sl. No. 13 (Para No. 2.35)

The Committee feel that the District Collector has multifarious responsibilities in the day-to-day administration of the district and he cannot devote as much time and attention as is required for the work of ITDAs. As such, the Committee feel that the Project Officer who is a key figure in ITDA, should be a senior officer with wide powers so that he has not to wait for the approval of the Collector in matters relating to the day-to-day working of various schemes in the project area.

### Reply of Government

It has been decided to make the Integrated Tribal Development Agency a single agency for developmental and regulatory activities.



All the developmental and regulatory departments will work under the Project Officer of Integrated Tribal Development Agency with powers of inspection and review. He is required to report on all the institutions and offices operating in the Integrated Tribal Development Agency area. Orders in this regard are being issued. The officers who are posted as Project Officers of ITDAs are senior officers with considerable field experience. This arrangement has been working in the State quite satisfactorily.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### **Comments of the Committee**

The Committee may be informed of the details of orders proposed to be issued by the Government in this regard.

#### **Recommendation Sl. No. 14 (Para No. 2.36)**

The Committee also recommend that in Tribal Sub-Plan area, at the block level, Block Development Officer and his team of officers should function under the direct control of the Project Officer so that the Project Officer is a 'Key' Field Officer in the real sense of the term.

#### **Reply of Government**

The Project Officers, Integrated Tribal Development Agencies have already got administrative control over the B.D.Os. and his team working in the ITDA areas. When once orders are issued making the Integrated Tribal Development Agency as a nodal agency the P.R. functionaries working in that area will automatically come under the direct control of the Project Officer, Integrated Tribal Development Agency.

(Ministry of Welfare O M. No. 16015/1/86—TDC dated 26.3.1987)

#### **Recommendation Sl. No. 15 (Para No. 2.37)**

The Committee feel that there is an understanding gap between the Government Officials and tribals in regard to developmental measures being undertaken for tribals, This can be made up by the grass-root workers acting as an effective and dedicated personnel who are trained to work for tribal development and for tribal people. In this context, the Committee cannot overemphasise the importance of proper orientation of personnel posted in the tribal areas.

### Reply of Government

The Officers who are posted to the tribal areas are generally selected with care.

Training programmes are being conducted for the personnel in tribal areas.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

### Recommendation No. 16 (para No. 2.38)

The Committee note that the Eighth Finance Commission has made an allocation of Rs. 37.82 crores from the Centre to the States for construction of staff quarters in tribal areas and the share for the State of Andhra Pradesh is Rs. 3.47 crores. The Committee, therefore, recommend that suitable steps should be taken to ensure that the funds available for the construction of staff quarters for the tribals are usefully utilised during the Seventh Plan period.

The Eighth Finance Commission has made an allocation of Rs. 30 crores from the Centre to the States for payment of special compensatory allowance to staff posted in tribal areas as further financial incentive. The Committee desire that steps should be taken to see that the funds available to the State Government for payment of compensatory allowance to the staff posted in tribal areas and working in difficult conditions are actually utilised during the Seventh Plan period for this purpose.

### Reply of Government

#### *Payment of compensatory allowance*

The Government of Andhra Pradesh have been giving a compensatory allowance of 20% of pay as special allowance to all their employees including the employees in the local bodies and aided institutions working in the Scheduled Areas (agency areas). The scheduled areas in Andhra Pradesh, more or less, correspond with the Tribal sub-Plan areas even though there are some pockets of the tribal sub-plan areas which do not find a place in the scheduled areas of the State. This is so because unlike in other tribal sub-plan states, the demarcation of scheduled areas with a view to their co-terminating with the tribal sub-plan areas has not so far been undertaken. Accordingly, the Government of Andhra Pradesh have been

spending Rs. 170 lakhs per annum out of the State funds and their request for diverting the allocation of Rs. 83.28 lakhs towards payment of compensatory allowance based on the Eighth Finance Commission Award for the construction of staff quarters was agreed to by the Ministry of Welfare. This proposal was also approved by the Inter-ministerial Empowered Committee in the Ministry of Finance in its meeting held on 28th June, 1985 and the Ministry of Finance have issued administrative approval in this regard vide their Memo. No. 8(1) (2)—FCD/85 dated 4/6th September, 1985.

### *Staff Quarters*

The outlay for staff quarters has consequently been augmented to Rs. 347.28 lakhs (Rs. 264.00 lakhs recommended by the Eighth Finance Commission plus Rs. 83.28 lakhs) through diversion from the scheme for payment of compensatory allowance for construction of 684 quarters.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

### **Recommendation Sl. No. 17 (Para No. 2.39)**

The Committee also note that the Eighth Finance Commission has accepted the position that facilities in tribal areas continue to be inadequate and has awarded for the first time, an amount of Rs. 47 05 crores for development of infrastructure in health, communication and education in selected tribal villages in the States to make service in tribal areas attractive to the personnel. The exact share of Andhra Pradesh in this allocation is, however, not known. The Committee trust that funds made available to Andhra Pradesh for the development of infrastructure in health, communication and education would be fully utilised during the Seventh Plan Period.

### **Reply of Government**

Programmes already approved in Eighth Finance Commission Award will be adhered to.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

### **Comments of the Committee**

The Committee would like to know the exact share of Andhra Pradesh in the allocation of funds to be utilised during the Seventh Plan period for the development of infrastructure in health, communication and education.

**Recommendation Sl. No. 18 (Para No. 2.40)**

As local Members of Parliament and the Members of the Legislative Assembly are conversant with the problems of Scheduled Tribes in their respective areas, the Committee recommend that they should be fully associated in the formulation as well as implementation of various schemes in tribal sub-plan area.

**Reply of Government**

The local tribal members of Parliament/Legislature are members of Governing Body of Integrated Tribal Development Agencies and are associated in the formulation, implementation and review of the tribal development programme in their concerned areas.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 22 (Para No. 3.29)**

The Committee, therefore, recommend that the administrative and implementation machinery should be suitably strengthened both at the State level and project level so that there is full utilisation of funds earmarked for Tribal Sub-Plan. In no case, the funds allocated for implementation of developmental programmes/schemes in the sub-plan areas should be permitted to be diverted for other purposes, or remain unutilised.

**Reply of Government**

A number of decisions have been taken recently by the State Government in this direction. A list of the relevant decisions is enclosed,

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Comments of the Committee**

The Committee may be informed whether the funds earmarked for Tribal Sub-Plan are being fully utilised and there has been no diversion of funds allocated for implementation of development programmes/schemes in the sub-plan areas for other purposes.

### ***I. EDUCATIONAL DEVELOPMENT OF SCHEDULED TRIBES :***

1. Opening of 2,090 Primary schools in school-less tribal habitations will be taken up of which 1,000 primary schools will be opened during 1986-87 and remaining next year.
2. Appointment of local tribals only with 10th Class pass or fail qualifications as teachers on regular scale.
3. A new Teachers/Training Institute will be established at Araku known as Telugu Girijana Upadhyaya Sikshana Kendram with an expenditure of Rs. 10.04 lakhs.
4. Training the teachers so appointed in the two Teacher Training Centres at Meriavai in Adilabad district and Araku in Visakhapatnam district in batches.
5. Selecting teachers for future requirements and training them.
6. Sanctioning of Rs. 145 lakhs consisting of recurring expenditure of Rs. 134 lakhs and non-recurring expenditure of Rs. 11 lakhs for one year *i.e.*, 1986-87.
7. Additional hostel facilities to reduce drop out rate; to establish high schools at Mandals and also ITIs at Mandal level. Vocational workshops at Mandal level and district level will be started.
8. All Educational institutions in the project areas to be brought under the unified control under Education Dept., and supervision and the Administrative control of ITDAs.
9. It is resolved to introduce Audio-Visual equipment in all 28 residential schools and an amount of Rs. 50,000/- per school *i.e.*, Rs. 14.00 lakhs for T.V., VCR, cassettes etc. will be provided.

#### ***I.T.I. at Araku in Visakhapatnam :***

10. It is resolved to open one residential ITI at Araku to train tribals in various trades. An amount of Rs. 55.97 lakhs will be provided of which Rs. 25.97 lakhs in 1986-87 will be sanctioned during the current year.

### ***II. IRRIGATION :***

1. Four Special Investigation-cum-Execution Divisions, two for Telangana area and two for coastal Andhra Pradesh are sanctioned. This will include the investigation-cum-execution division at Paderu. Priority should be

given to upland tribal areas. The works should be completed within a time frame. An amount of Rs. 36 lakhs @ Rs. 9 lakhs per division is sanctioned.

2. A special geo-physical survey to identify potential zones for ground water department in tribal areas will be conducted and completed during 1986-87.

3. Schemes involving submersion of tribal lands should not be taken-up where it is not avoidable, the rehabilitation should be taken-up on land-to-land basis. The tribals so rehabilitated will be provided with housing, school, health facilities and other amenities in full. The comprehensive rehabilitation scheme will be the first charge on the project and form part of the project report. Rehabilitation of persons affected by schemes already taken up will also be considered.

4. Forest clearance should be given to all the M.I. schemes with tank area in reserve forests and ayacut outside the reserve forest immediately.

5. Revenue and hydrological clearances should be given quickly.

6. In ITIs training courses shall be organised to train the personnel in the maintenance of the schemes.

### *III. ELECTRIFICATION OF ALL TRIBAL VILLAGES*

1. It is resolved to electrify all tribal villages including hamlets within a period of three years. The targets for 1986-87 should therefore, be suitably modified.

2. Non-conventional sources of energy will also be extended to tribal areas.

3. The cost norm of Rs. 11,000/- per well for energisation shall be raised to Rs. 15,000/- per well in the tribal areas.

### *IV. SINGLE LINE ADMINISTRATION IN TRIBAL SUB PLAN AREA*

1. All developmental programmes in the sub-plan area shall be approved by ITDAs.

2. All officers and staff working in the sub-plan area shall be under the administrative control of the Project Officer, ITDA.

3. In respect of Officers whose jurisdiction lies both inside and outside sub-plan areas, the Officers will be responsible to Project Officers, ITDAs for implementing the programmes as far as ITDA area is concerned.

4. All posting and transfers in regard to ITDA area should be made in consultation with the Project Officers and personnel will be screened as per G.O. Ms. No. 11, Social Welfare (D) Dept., dt. 18.1.77.

5. In all recruitment for sub-plan areas, the Project Officer, ITDA, will be Chairman/Member of the Selection Committee.

6. The Project Officer, ITDA will add remarks on their work in the personal files of the officers.

7. The Project Officer shall be competent to transfer personnel of all Departments within the sub-plan areas.

#### *V. POOLING OF FUNDS AND SINGLE DEMAND ON TRIBAL DEVELOPMENT*

Funds for the Tribal Sub-plan shall be pooled together and planned to be utilised for the total development of the tribals by the Commissioner of Tribal Welfare. This will also be exhibited under a single demand in the budget from the year 1987-88.

#### *VI. SURVEY AND SETTLEMENT*

1. A comprehensive survey and updating of land records will be taken-up in the tribal areas. Two new survey units with corresponding sections will be newly created and along with this, three existing units and corresponding sections will be redeployed for use of tribal areas making available a total of five units. An additional amount of Rs. 1 crore per annum will be provided.

2. The survey units will be under the control of the Project Officer, ITDA.

3. The Units will attend to the conflict between forest and revenue boundaries on priority in the first year, in order to resolve them.

#### *VII. TELUGU GIRIJANA MAGANA SAMARADHANA—CRASH PROGRAMME FOR DISTRIBUTION OF LAND TO LANDLESS*

1. A crash programme of assignment of lands to tribals known as 'Telugu Girijana Magana Samaradhana' will be taken up and completed in six months.

2. Four units of special staff consisting of one Dy. Tehsildar, three Senior Revenue Inspectors, one Sr. Assistant, One Jr. Assistant, One Record Assistant, two Attenders and one typist will be sanctioned in ITDAs of Adilabad, East Godavari, Khammam and Visakhapatnam and two units each in Warangal, West Godavari, Vizianagaram and Srikakulam.

3. In view of the time limit of 6 months, further additional staff will be sanctioned, wherever necessary.
4. Necessary survey staff will also be added to each unit.

### VIII. APPOINTMENT OF LOCAL TRIBALS AS VILLAGE ASSISTANTS IN SCHEDULED AREAS

It was decided in principle that all the posts of Village Assistants in the scheduled areas will be reserved for local scheduled tribes and for this purpose, a regulation should be brought forward under para 5(i) of the Fifth Schedule of the Constitution.

### IX. FORMATION OF REVENUE DIVISIONS IN TRIBAL AREAS

It was decided to form three Revenue Divisions with headquarters at Kallur in Khammam district; Uttoor in Adilabad district and Rampachodavaram in East Godavari District.

### X. HEALTH.

1. It was decided that 10 Mobile Medical Units will be opened with priority for Primitive Tribal Groups inhabited areas at a cost of Rs. 20.00 lakhs.
2. The existing 24 Mobile Medical Units will be activated by replacing 15 jeeps which are to be condemned at a cost of Rs. 15.00 lakhs.
3. All the existing vacancies of Medical Officers will be filled in.
4. Time limit for reporting for such of those candidates who have been given appointment orders will be only 30 days instead of the present 60 days.
5. Two years service in tribal areas will hereafter be compulsory for those seeking admission into Post Graduate Courses.
6. All vacancies of Para medical staff will be filled up and wherever necessary local qualified tribals will be recruited trained and appointed.
7. Deputy District Medical and Health Officer's posts already sanctioned for the smaller Integrated Tribal Development Agencies will be filled up.
8. Specific survey will be undertaken on the incidence of diseases in tribal areas and a Master Plan will be prepared to provide complete medical and health coverage.



9. Tribal women will be selected for training as multi-purpose Health Workers. No educational qualification will be prescribed and those who can just read and write will be selected and trained for a period of 6 months at a stipend of Rs. 500/- per month.

#### *XI. EXCISE POLICY IN TRIBAL AREAS*

The present Excise Policy will continue. In regard to possession of Mohwa flower by tribals, there will be no restriction whatever. The words 'wherever the flowers are intended for bonafied domestic consumption of a tribal family' in the existing instructions will be deleted.

#### *XII. FOREST POLICY IN TRIBAL AREAS*

1. The following concessions given to persons belonging to Scheduled Tribe under Rule (3) of A.P. Protected Forest Rule 1970 issued in G.O.Ms. No. 356, F & A dt. 4.3.70 and as amended in G.O.Ms. No. 77, F & A dt. 5.2.76 will be extended to Reserve Forest also. (i) The removal of timber, bamboos and forest produce from the forests for domestic and agricultural purposes from time to time on payment of seighiorage fees fixed therefor. (ii) To graze their own cattle without payment of any fee.

2. Large extents of Podu cultivation within the reserved forest area will be taken up for plantation on tree patta basis by the tribals themselves by joint efforts of Forest Dept., and Tribal Welfare Department. Teams consisting of Forest Department and ITDA officials, will be constituted immediately to identify 'Podu' areas in reserve forests for allotment to tribals on tree patta basis.

3. Where Wild Life sanctuaries are established, there will be no disturbance to tribal life and their livelihood and customary rights will be fully safeguarded. If it becomes necessary the tribal families will be fully and completely rehabilitated, close to their original habitations.

4. Reservation of 50% of the posts of foresters, forest guards and Forest watcher in the notified tribal areas will be strictly implemented.

#### *XIII. MINOR FOREST PRODUCE PLANTATION IN TRIBAL AREAS*

Out of the forestry programmes taken up from all the available funds for afforestation in the tribal areas from all sources, atleast 60% of the area should be brought under Minor Forest Produce yielding plantation.

#### ***XIV. TREE PATTAS SCHEME IN DEGRADED FOREST TRIBAL AREAS***

Large extents of degraded forests exist within the Reserve Forest areas. In order to provide a means of living for tribals whose lives are closely intertwined with forests, it is necessary that a Tree Patta scheme should be introduced on the following lines :

1. The lands to be allotted to tribals will be identified by Forest Department. The S.T. beneficiaries will be identified by I.T.D.As.
2. Each beneficiary will be given an extent of three hectares.
3. The tribals will be paid wages as decided upon, per month.
4. The tribals will be allowed to grow Minor Forest Produce including fruit-bearing species or Nallamaddi and Tellamaddi and the usufruct rights will entirely rest with tribal beneficiary.
5. If a tribal does not cultivate the land for some reason or other, land will be allotted to other landless tribal of that area.
6. The funding for this programme will be done through Integrated Tribal Development Agency. No inter cropping in Reserve Forests may be permitted

#### ***XV. HOUSING FOR TRIBALS IN SUB PLAN AREAS***

An additional 5,000 Semi permanent Houses will be sanctioned during 1986-87, as a Special programme for tribals in sub-plan area, with an expenditure of Rs. 2 crores. The scale will be Rs. 4000/- per house. This will be in addition to the normal weaker section housing programme. The tribals will be allowed to constructed houses according to a design of their choice within the amount.

#### ***XVI. MINING ACTIVITIES IN TRIBAL AREAS—SAFEGUARD FOR TRIBALS***

1. There should be no displacement of tribal nor any disturbance to the tribal way of life.
2. The flora and fauna in tribal areas which help the tribal economy should not be disturbed.

3. The local tribals should be given employment at all levels, by proper manpower planning and training programmes formulated in advance. All unskilled labour should be reserved for local tribals.

The ITDA will be monitoring the safeguards for tribals.

#### *XVII. CIVIL SUPPLIES—ADDITIONAL DR DEPOTS UNDER GIRIJAN CO-OPERATIVE CORPORATION*

1. A total of 275 DR depots will be opened during 1986-87 by Girijan Cooperative Corporation in the interior and inaccessible agency areas for effective implementation of Rs. 2 per Kg. rice scheme. Funds to the extent of Rs. 196.35 lakhs will be allotted for this purpose.
2. No non-tribal should be allowed to deal with Civil Supplies in the tribal areas. Tribal youth can be selected for running Fair Price Shops.
3. It should be ensured that Green Cards are issued to all tribals. Integrated Tribal Development Agency will supervise the availability of Green Cards.
4. Tribals will be selected and provided with Allwyn Cabstar or tractors with trailer for transport of essential commodities, linking with the operations of Civil Supplies distribution.

#### *XVIII. AGRO CREDIT OPERATIONS THROUGH GIRIJAN CO-OPERATIVE CORPORATION*

During 1986 Kharif season, agricultural credit will be provided to the tune of Rs. 250.00 lakhs. An amount of Rs. 25.00 lakhs will be provided to the Girijan Cooperative Corporation to enable them to provide share capital contribution.

#### *XIX. REOPENING OF MILK CHILLING CENTRES IN TRIBAL AREAS*

The twelve milk chilling centres which were set up in tribal areas will be reopened.

1. Eturunagaram, Warangal district.
2. Asifabad, Adilabad district.
3. Yellandu, Khammam district.
4. Aswaraopet, Khammam district.
5. Bhadrachalam, Khammam district.
6. Seethampeta, Srikakulam district.

7. Kurupam, Srikakulam district.
8. Araku, Visakhapatnam district.
9. Chintapally, Visakhapatnam district.
10. Paderu, Visakhapatnam district.
11. Ramachodavaram, East Godavari district.
12. Polavaram, West Godavari district.

#### ***XX. MULTI PURPOSE EXTENSION TRAINING TO TRIBALS***

It was decided that Multi Purpose Extension Training Courses should be organised in tribal areas in batches of 50 tribals. The course will consist of introduction of improved agricultural practices, horticulture, health practices, constitutional safeguards and will be for 10 days. The trainees will be given a stipend of Rs. 15/- per day. The funds required i.e., Rs. 2 lakhs will be provided during the current year.

#### ***XXI. GIRIJAN COOPERATIVE CORPORATION (GCC)***

The functioning of Girijan Cooperative Corporation was reviewed, with a view to streamline its working and also to ensure more benefits to the tribals.

#### ***XXII. GIRIJANA SAMKSEMA PARISHAD***

Girijana Samkshema Parishad with the Commissioner of Tribal Welfare as Chairman; the Managing Director, Girijan Cooperative Corporation the Project Officers of ITDA as members and the Director of Tribal Welfare as Member-Convener will be set up to ensure effective coordination of the work of tribal development.

#### ***XXIII. DEBT RELIEF LEGISLATION***

A legislation will be taken up to provide for relief to the tribals from indebtedness from money lenders.

#### ***XXIV. AWARD FOR GOOD WORK IN TRIBAL AREAS***

Chief Minister's Gold Medal and Silver Medal will be instituted for good work done by District Collectors/Project Officers, ITDA etc. in tribal development and welfare.

**Recommendation Sl. No. 23 (Para No. 3.30)**

The Committee further recommend that there should be regular review of the targets fixed and achievements under each scheme at the close of an Annual Plan.

**Reply of Government**

A monthly review is being made by Director of Tribal Welfare and a quarterly review is done by Commissioner, Tribal Welfare and they are holding meetings with Project Officers of Integrated Tribal Development Agencies.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

**Recommendation Sl. No. 24 (Para No. 3.31)**

The Committee are happy to note that Girijan Cooperative Corporation has 27 Primary Societies spread over in Tribal Sub-Plan areas of the State and they are doing very useful work in various spheres. The Committee further note that only tribal people are the members of these primary societies.

The Committee are not sure whether these primary societies are able to cover the entire sub-plan areas. They would, therefore, like to recommend that the State Government render all possible assistance to this Corporation to expand its activities and area of operation and open more branches, if necessary.

**Reply of Government**

Government of Andhra Pradesh have sanctioned 275 Additional D.R. Depots during 1985-86 to cover all tribal areas with public distribution system through Girijan Coop. Corporation.

Government have also sanctioned Rs. 25.00 lakhs towards share capital on behalf of tribals for obtaining loan to the tune of Rs. 250.00 lakhs from Coop. banks. This agricultural credit system is being organised through Girijan Cooperative Corporation. The Corporation has disbursed Rs. 250.00 lakhs of crop credit to the tribals during the current Kharif season (1986-87).

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 16.3.1987)

**Recommendation No. 25 (Para No. 3.44)**

The Committee feel that at the Central level the monitoring and evaluation system needs to be strengthened. The practice of constituting a Working Group at the end of the Plan to decide the strategy for the next Plan is laudable but there should be concurrent monitoring and evaluation

of Tribal Sub-Plan programmes being implemented by the Central Ministries at the end of each Annual Plan. This is necessary for taking remedial measures during the next Annual Plan on the basis of the shortcomings noticed in the implementation of various schemes in the previous Annual Plan. The Committee therefore recommend that the achievements made in the implementation of various centrally sponsored programmes should be reviewed at the end of each Annual Plan.

#### **Reply of Government**

This is being reviewed at prescribed intervals. Further, the achievements of the previous years are also reviewed during the formulation of Tribal sub-Plan of each State for the next year. The Planning Commission and Central Ministries concerned are also associated with these discussions.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

#### **Recommendation No. 27 (Para No. 3.46)**

The Committee are happy to note that for proper monitoring and evaluation of tribal development programmes/schemes in the States a special wing has been established in the Ministry of Welfare under the charge of Joint Director assisted by two research officers. They have prescribed a set of schedules for evaluation to all States including Andhra Pradesh only recently. The Committee have also been informed that a Research Advisory Committee and a Central Tribal Advisory Council under the Chairmanship of the Deputy Minister for Welfare have been set up for monitoring and evaluation of programmes/schemes meant for tribal people in the States.

#### **Reply of Government**

This being only a statement, this Ministry has no comments to offer.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

#### **Recommendation No. 28 (Para No. 3.47)**

The Committee trust that both these organisations namely Research Advisory Committee and Tribal Advisory Council would play a significant role in streamlining the procedure for having an effective monitoring system for all development programmes being implemented for the benefit of the tribal people.

#### **Reply of Government**

This being only a statement, this Ministry has no comments to offer.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

**Recommendation Sl. No. 31 (Para No. 4.12)**

The Committee recommend that bonded labourers so rehabilitated should be provided with agricultural land, necessary inputs, dwelling houses and employment avenues so that they do not revert to this evil practice.

**Reply of Government**

This is under implementation in Andhra Pradesh.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

**Recommendation Sl. No. 32 (b)—(Para No. 4.19)**

The Committee are of the view that in order to save the tribals from falling an easy prey to unscrupulous money lenders, cooperative credit institutions should be strengthened so that loans are provided to the tribals on easy terms to meet their day to day needs of production and consumption loans.

**Reply of Government**

Girijans Cooperative Corporation is providing credit to the tribals. An amount of Rs. 25.00 lakhs is sanctioned by Government to provide share capital @Rs. 10.00 for every Rs. 100.00 borrowed by the tribals during the current Khariff Season (1986-87). The Corporation has already disbursed crop loans to the extent of Rs. 250 lakhs to the Tribals during this season.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26-3-87).

**Recommendation No. 33 (Para 4.21)**

The Committee recommend that the enforcement machinery should be strengthened so as to ensure that the prescribed minimum wages are invariably paid to all labourers in agriculture sector. The Committee further recommend that the minimum wages should be reviewed half yearly in the light of rising prices.

**Reply of Government**

This is being done.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

### Comments of the Committee

The Committee would like to be apprised as to what precise steps are being taken to strengthen the enforcement machinery so as to ensure that the prescribed minimum wages are invariably paid to all labourers in agricultural sector. The Committee would also like to be informed whether minimum wages are being reviewed half-yearly.

#### Recommendation SI. No. 35 (Para No. 5.14)

The Committee note that except in Bhadrachalam area of Khammam district of Andhra Pradesh survey and settlement of land has been completed in Tribal Sub-Plan area and proper titles to land have also been given. The Committee desire that immediate steps should be taken for the survey and settlement of land in Bhadrachalam area of Khammam district and proper titles to land should be given to tribal land owners without any further loss of time.

#### Reply of Government:

Special survey units were sanctioned by Government in June, 1986 to complete all Survey & Settlement Operations to resolve forest and any other survey and settlement problems.

(Ministry of Welfare OM. No. 16015/1/86-TDC dated 26.3.87)

### Comments of the Committee

The Committee would like to be informed whether survey and settlement of land in Bhadrachalam area of Khammam district has been completed and proper titles to land given to tribal land owners.

#### Recommendation SI. No. 36 (a) (Para No. 5.15)

The Committee further note that 5620 acres of surplus land and 19190 acres of waste land have been reclaimed and 24,000 tribal families have been benefited from this programme. The Committee trust that proper incentives like improved varieties of seeds and subsidy and agricultural implements etc. would continue to be given to the allottees of reclaimed land in the sub-plan area of the State so that they may be able to raise their economic standard and thereby improve the quality of life.



### Reply of Government

This is being done.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### Recommendation Sl. No. 36 (b) (Para No. 5.15)

The Committee find that there is a large number of tribal families who are still landless in the tribal sub-plan areas. The Committee recommend that during the Seventh Plan period efforts may be made to allot reclaimed land to more tribal families so that they are able to cross the poverty line in due course of time.

### Reply of Government

A crash programme called 'Girijan Magana Samaradhana Padhakam' (Crash programme for assignment of lands to tribals) has been launched in the year 1986 and it is decided to assign government lands to all the eligible tribals.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### Recommendation No. 37 (Para No. 5.16)

The Committee note that shifting cultivation called 'Podu' has been the 'way of life' for a number of tribal groups in many districts of the State. The tribal population engaged in 'Podu' cultivation generally shift from one field to another after every three years. The shifting cultivation has been a threat to forests. While the periodicity of shifting cultivation has been reduced due to the impositions by the forest department, the area under shifting cultivation has been increasing over the years. The Committee has been informed that shifting cultivation is being practised by 49,771 families in 1132 villages of the State. After a detailed review of the problems, a project report has been prepared for the rehabilitation of the 'Podu' cultivators by allotting one hectare of land per family and by implementing two important programmes of horticulture and social forestry.

### Reply of Government

The release made to the Government of Andhra Pradesh under I Proviso to Art. 275(1) of the Constitution are as follows :

Year	Rs. in lakhs
1984-85	192.00
1985-86	75.00
1986-87	100.00
	<hr/>
	367.00
	<hr/>

In the year 1986-87, 3426 families had been covered upto Dec., 1986 against the target of 2880 families for the year.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 38 (Para No. 5.17)**

The Committee are of the view that the tribals practising shifting cultivation can be weaned away from this undesirable practice only by allotment of land on a long term basis. Unless they develop a feeling that the land belongs to them, neither horticulture nor any programme of Social forestry will be successful in raising their economic status.

**Reply of Government**

The lands in which rehabilitation scheme, like horticulture or social forestry are taken-up are allotted to the tribals and then only lands are developed by involving the beneficiaries.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation No. 39 (Para No. 5.31)**

The Committee have been informed that minor irrigation plays a most important role in the development of agriculture in the tribal areas and a Master plan for minor irrigation for eight Integrated Tribal Development Agency areas is being prepared and would be put into operation from the year 1986-87. During evidence, the representative of the State Government stated that in tribal areas, minor irrigation is most suitable because minor irrigation is a scheme which can be spread over to various parts of the tribal areas. We have not come across any hindrance in the implementation of minor irrigation schemes.

**Reply of Government**

The reply to the Recommendation is covered by the reply furnished by the State Government to Recommendation No. 40. Since this is only an observation, this Ministry has no comments to offer.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 40 (Para No. 5.32)**

The Committee need hardly stress that the major thrust should be towards Minor Irrigation Schemes which are more beneficial in the tribal

areas of the State and can be implemented more quickly and at lesser cost. The Committee, therefore, desire that a larger allocation of funds should be earmarked for minor irrigation schemes during Seventh Plan period.

#### Reply of Government

A Master Plan on Minor Irrigation in tribal areas covering 1.5 lakh acres has been prepared at a cost of Rs. 100.00 crores. Special Investigation-cum-execution divisions were sanctioned to survey all Minor Irrigation schemes to implement Master Plan.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### Recommendation Sl. No. 41 (Para No. 5.33)

The Committee recommend that these medium irrigation schemes should be completed in a phased manner so that the investments already made do not go waste. But in future planning the main thrust has to be on minor irrigation schemes which are more relevant to the tribal economy.

#### Reply of Government

This is being done.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### Recommendation Sl. No. 42 (Para No. 5.58)

Since education is key to tribal development, the Committee recommend that this problem should be tackled on a priority basis. A large number of primary schools should be opened in the villages and hamlets in the tribal areas of the State so that by the end of Seventh Plan period 100 percent coverage is achieved at the primary stage. Besides, sufficient funds should be allocated for construction of schools, hostels and residential quarters for teachers. Unless the working conditions for teachers are improved in tribal areas, the tribal educated youth would not like to become teachers for educating their kith and kin.

#### Reply of Government

A Master Plan for education development was prepared and Government have sanctioned 1,000 schools during 1985-86 with a aim of covering all school-less villages by the end of 1987-88. Necessary funds are also being provided for construction of schools and Hostel buildings etc.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 43 (Para No. 5.59)**

In order to meet the shortage of teachers in tribal areas, the Committee desire that the educated tribal boys and girls should be given encouragement to join the teaching profession, if necessary by relaxing the educational qualification and arranging in-service training and providing proper incentives to the tribal boys and girls so recruited to work in tribal areas. This will in the opinion of the Committee, enable them to play their part in propagating and spreading education among the tribals and inculcate in them the spirit of service.

**Reply of Government**

Government of Andhra Pradesh have decided to employ only tribals who have passed or failed 10th class in the 100 new schools sanctioned in 1986-87.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

**Recommendation Sl. No. 44 (a) (Para No. 5.60)**

The Committee recommend that Adult Education Programme should be encouraged in tribal Sub-Plan area of Andhra Pradesh so that percentage of enrolment of Scheduled Tribes under this programme goes up during Seventh Plan period.

The Committee hope that the State Government would avail of the financial assistance provided by the Central Government under the centrally sponsored schemes in this regard.

**Reply of Government**

This will be done.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

**Comments of the Committee**

The Committee may be apprised of the latest position in this regard.

**Recommendation Sl. 44 (b) (Para No. 5.60)**

The Committee would also like to emphasize that as recommended by the Working Group on Development of Scheduled Tribes low literacy areas and low literacy groups amongst Scheduled Tribes including the primitive tribes in the State should be identified and programmes devised for these groups.

### Reply of Government

This will be done as part of the master plan.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

#### Recommendation Sl. No. 44(c) (Para No. 5.60)

The Committee also desire that adequate supervisory infrastructure for inspection and supervision of schools situated in tribal areas should be provided so as to ensure that the schools are run on proper lines at all times. The Committee also feel that at the primary level women teachers are more useful than male teachers and for appointment of women teachers State Government should avail of the 80 per cent financial assistance offered by the Central Government.

### Reply of Government

All the education institutions are brought under the unified control of Education Department and under overall supervision of the Integrated Tribal Development Agencies. District Educational Officers/Deputy Educational Officers are appointed in I.T.D.A. areas exclusively for improving the supervision of education in tribal areas.

The Government of India scheme of 80% financial assistance for appointment of women teachers at primary level will be availed.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

#### Recommendation Sl. No. 45 (Para No. 5.61)

The Committee desire that proper evaluation about the functioning of these Ashram Schools should be done without any loss of time and suitable steps taken to improve their working. Proper assessment for opening of more Ashram Schools during the Seventh Plan should be done quickly and simultaneously with the Education Survey so that additional Ashram Schools are opened without delay.

### Reply of Government

During 1985-86, 10 Ashram Schools are sanctioned. Government of India have already conducted survey of Ashram schools and suggestions will be taken note of. The requirements of additional Ashram schools will be assessed separately.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

**Recommendation Sl. No. 46 (Para No. 5.72)**

The Committee recommend that the working of the health schemes should be reviewed immediately in order to ensure that the schemes in the health sector are properly implemented during the Seventh Plan period and the funds allocated are fully utilised for the benefit of the tribal population in the Tribal Sub-plan area of the State.

**Reply of Government**

Government of Andhra Pradesh decided to prepare a Master Plan for improving Medical and Health Facilities in tribal areas.

(Ministry of welfare O.M. No. 16015/1/1986-TDC dated 26.3.1987)

**Comments of the Committee**

The Committee would like to know the steps taken to improve medical and health facilities in tribal areas.

**Recommendation Sl. No. 48 (Para No. 5.74)**

The Committee would also like to stress that the working conditions of doctors and other medical staff posted in remote tribal areas of the State should be improved by various measures e.g. by construction of staff quarters for them, by giving financial incentives in the shape of higher allowances and educational facilities for their children. The Committee feel that unless the medical staff work with dedication and with a spirit of service, the health standards are not likely to improve inspite of opening more hospitals, primary health centres etc. in the tribal areas of the State. For this, proper motivation is required and motivation can be built up by providing special amenities and incentives. The Committee hope that the Central and State Governments will bestow their careful attention to this aspect and make available the necessary funds and infrastructure.

**Reply of Government**

Suggestion will be kept in view.

(Ministry of Welfare OM. No. 16015/86-TDC dated 26.3.87)

**Comments of the Committee**

The Committee would like to be apprised of as to what facilities are being provided to doctors and other medical staff posted in remote tribal areas.

**Recommendation Sl. No. 52 (a) Para No. 5.101**

The Committee suggest that Government of Andhra Pradesh should identify particular cottage industries which have a good potential for development in sub-plan area and encourage the tribals to develop these industries by providing them credit, marketing and training facilities. Necessary guidance and technical know-how should also be provided to the tribals by the ITIs functioning in the State.

**Reply of Government**

These have been identified by APITCO, a consultancy agency under industries department. The schemes are proposed to be implemented soon.

(Ministry of Welfare OM No. 16015/186-TDC dated 26-3-1987)

**Recommendation Sl. No. 52 (b) Para No. 5.101)**

The Committee also recommend that small scale entrepreneurs should be guided and encouraged to form cooperative societies for getting credit facilities from the bank and also for marketing their goods.

**Reply of Government**

Recommendation accepted for implementation.

(Ministry of Welfare OM No. 16015/186-TDC dated 26-3-1987)

**Recommendation Sl. No. 53 (Para No. 5.110)**

The Committee also recommend that forest based industries should be set-up in the tribal areas in order to provide additional income to tribals living in forest areas.

The State Government should draw up a plan for setting-up forest based industries after taking into account the availability of raw materials required for such industries. The State Government could also rehabilitate the poducultivators to some extent on forest based industries.

**Reply of Government**

This is being done.

(Ministry of Welfare OM. No. 16015/1/86-TDC dated 26.3.87)

**Comments of the Committee**

The Committee would like to know the detail of forest based industries set up/proposed to be set up in Andhra Pradesh and the rehabilitation of podu cultivators in forest-based industries.

**Recommendation Sl. No. 54 (Para No. 5.119)**

The Committee note that as against the target of 50,000 acres of land on Development of horticulture, an area of 61,133 for acres were covered during the Sixth Plan period and a sum of Rs. 77.50 lakhs was spent on development of horticulture during that period. The development of horticulture has provided income to tribals and has improved their economic standard to some extent. The Committee have been informed that the tribals have adequate marketing facilities for the sale of their horticulture produce and they get reasonable return. The Committee also note that to popularize the horticulture development, Government propose to produce and supply the fruit plants free of cost to the tribals.

**Reply of Government**

This being only a statement this Ministry has no comments to offer.

[Ministry of Welfare OM No. 16015/1/86-TDC dated 26.3.1987]

**Recommendation Sl. No 55 (Para No. 5.120)**

The Committee hope that 3 major Horticulture Research Stations set up in 1985-86 would make an in-depth study about the suitability of fruits which can be grown successfully in different areas of the State and render all possible assistance to the tribal people in the matter of Horticulture development. Selection of right type of fruits based on climatic conditions would go a long way in bringing economic prosperity in tribal areas.

The Committee also trust that the proposed 3 minor Horticulture Research Centres would also be set up soon in the interior tribal areas to provide support for research and training to the people in these areas who cannot derive benefit from Major Research Centres.

**Reply of Government**

This will be done.

[Ministry of Welfare OM No. 16015/1/86-TDC dated 26.3.1987].

**Comments of the Committee**

The Committee may be apprised of the latest position regarding setting up of three minor Horticulture Research Centres in the interior tribal areas as also about the in-depth study made by three major horticulture research stations set up in 1985-86.



**Recommendation Sl. No. 56 (Para No. 5.128)**

The Committee hope that all the problem villages and hamlets which remained uncovered by the end of the sixth plan would be provided with one assured source of drinking water supply during the Seventh Plan period and for this purpose adequate fund should be provided by the Central Government under Accelerated Rural Water Supply Programme. The policy of the Government during the Seventh Plan period should not only be to improve the existing water sources but to cover as soon as possible 100% villages and hamlets with one safe drinking water source.

**Reply of Government**

100% coverage is proposed by the end of VII Plan.

[Ministry of Welfare OM. No. 16015/1/86-TDC dated 26.3.1987]

**Recommendation Sl. No. 57 (Para No. 5.134)**

The Committee note that against an allocation of Rs. 683.20 lakhs during the Sixth Plan under weaker sections housing schemes for Scheduled Tribes, a sum of Rs. 974.77 lakhs was spent during the Sixth Plan. Against the target of constructing 6800 houses, 7801 houses were constructed during the Sixth Plan. During the Seventh Plan period, a target of building 37,600 houses has been fixed and an amount of Rs. 13.33 crores has been provided for the purpose.

**Reply of Government**

This being only a statement, this Ministry has no comments to offer.

[Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987]

**Recommendation Sl. No. 58 (Para No. 5.135)**

The Committee recommend that the State Government should also carry out a survey in the Tribal Sub-Plan area regarding the tribal families who do not have a proper shelter to live. It is necessary to do so in the interest of proper planning during the Seventh Plan period Tribal districts in which the housing problem is more acute should get priority in the allocation of funds for the construction of houses.

**Reply of Government**

Government of Andhra Pradesh sanctioned 5,000 new houses over and above normal tribal sub-plan programmes under housing. It is proposed to construct houses for all the house-less tribals.

[Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987]

### CHAPTER III

#### RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT REPLIES

##### **Recommendation Sl. No. 6 (Para No. 1.64)**

The Committee further recommend that the results of economic assistance given to tribals under various schemes should be properly evaluated with a view to see how a particular scheme has helped in raising the economic level of tribals.

##### **Reply of Government**

This will be taken up as part of the Bench Mark Survey proposed at item No. 3 above.

[Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987]

##### **Recommendation Sl. No. 12 (Para No. 2.27)**

The Committee are concerned to note that there is no distinct machinery in the Ministry of Welfare or in the Planning Commission to oversee the implementation of Development programmes being implemented in the tribal areas. In view of the fact that large sums of money are provided by the Central Government in the form of special Central Assistance for the development of Tribal areas, Ministry of Welfare should not put the entire burden of monitoring these programmes on the State Governments. The Committee strongly feel that a special responsibility rests on the Ministry of Welfare as also on other Central Ministries which are expected not only to associate themselves in making programmes/schemes in their respective sectors for development of tribal areas or by providing funds but also to play the role of a Leader for Tribal Development in their respective sectors. The Committee, therefore, recommended that there should be a proper monitoring system at the Central level and Officers of the Ministry of Welfare, Planning Commission and the Ministry concerned with its sectoral programme should visit the project in the Tribal Sub-Plan area of the State to assess the pace of development.

The Committee also recommend that Ministry of Welfare as the nodal Ministry for the Development of tribal areas, should devise a suitable

machinery to watch the progress of implementation of development schemes being implemented in the Tribal Sub-Plan Area in Andhra Pradesh and in other States where Tribal Sub-Plans are in operation.

For this purpose, a special "Implementation Cell" should be created in the Tribal Development Department of the Ministry of Welfare with sufficient complement of staff charged with the responsibility to oversee the progress of implementation of various development schemes sponsored by the Centre.

### Reply of Government

Tribal Development Division, Ministry of Welfare has Research, Monitoring and Evaluation unit for monitoring of the various developmental programmes consisting of following officials :

	(No. of Posts)
1. Director (Research, monitoring & Evaluation)	1
2. Joint Director (Research)	1
3. Joint Director (Monitoring & Evaluation)	1
4. Deputy Director	2
5. Research Officer	4

(With supporting staff)

Efforts are being made to strengthen the Unit.

In addition, Commission for Scheduled Castes and Scheduled Tribes have Regional Directorates in the States who also undertake monitoring and evaluation of developmental programme.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

### Comments of the Committee

The Committee would like to know what precise efforts are being made to strengthen the Research, Monitoring and Evaluation Unit in the Ministry of Welfare.

### Recommendation Sl. No. 20 (Para No. 3.27)

The Committee also feel unhappy that the quantum of funds under divisible sectors remained static during the Sixth Plan period and as the

funds for Tribal Sub-Plan flowed only from divisible pool, the flow of funds for Tribal sub-Plan had not been adequate. The limited funds were only sufficient to continue the schemes already started or to maintain the level of physical targets achieved in the first two years of the Sixth Plan.

### Reply of Government

It has been emphasised to the State Government that the quantification and flow of funds for T.S.P. from all sources should be commensurate with the percentage of tribal population in the State.

(Ministry of Welfare O.M No. 16015/1/86-TDC dated 26.3.1987)

### Recommendation Sl. No. 21 (Para No. 3.28)

The Committee recommend that as per decision of the State Government atleast 6 per cent of the State Plan funds must flow to Tribal sub-plan during the Seventh Plan period. This can be achieved by allocating funds for the core sectors of development out of the total plan allocation of the State. Individual Departments should draw up schemes for development of tribal people but it should not be left to them to allocate funds for those schemes, but these schemes should be financed from State Plan funds.

### Reply of State Government

It has been decided to pool the funds earmarked for Tribal Sub-Plan and utilise them on priority sectors/core sectors of tribal development. Orders in this regard will issue shortly.

### Reply of Ministry of Welfare

The Government of Andhra Pradesh have informed that the following decisions have been taken in this regard :

(i) The Planning Department should quantify the funds for the Tribal sub-Plan each year in accordance with a percentage to be prescribed and indicate this to the Commissioner for Tribal Welfare.

(ii) The Commissioner for Tribal Welfare will draw up relevant schemes in identified priority sectors and furnish the sector-wise/scheme-wise break up for these funds in consultation with Heads of Departments. The objectives will be that the funds will be utilized for the total and comprehensive development of S.T. people in the sub-Plan areas with reference to their needs and priorities.

(iii) With effect from 1987-88 the Tribal sub-Plan funds of all Departments shall be exhibited under the Head of Account "288"—Social Security and Welfare—C. Welfare of SCs, STs and other BCs-MH 025-Tribal Area Sub-Plan or the corresponding capital or loan Head of Account, as the case may be by opening Group Sub-Heads/Sub-Heads for each function under the Single Demand No. XXVIII—Tribal Welfare.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 26 (Para No. 3.45)**

The Committee, therefore, recommend that the existing monitoring and evaluation systems both at the Central and State levels should be further strengthened so that there is proper assessment of the progress achieved in various programmes being implemented in Tribal Sub-Plan Area of Andhra Pradesh.

**Reply of State Government**

In the State of Andhra Pradesh monitoring units were established at each ITDA and in the Directorate of Tribal Welfare during 1984-85. In each of the Heads of the Departments dealing with Tribal Sub-Plan there is one Liaison Officer to monitor and report monthly the progress of Tribal Sub-Plan Schemes to Commissioner, Tribal Welfare.

The TCR & TI with the Regional Centres also evaluates the Tribal Welfare Programmes in addition to certain voluntary organisations.

**Reply of Ministry of Welfare**

The arrangements for monitoring and evaluation in this Ministry have been outlined in the reply to Recommendation No. 12.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 29(b) (Para 4.9)**

The Committee also recommend that exemplary punishment should be awarded to unscrupulous persons indulging in illegal and benami land transactions in order to stop this practice for ever.

**Reply of Government**

Regarding the recommendation of the Committee for awarding exemplary punishment to unscrupulous persons indulging in illegal and

benami transaction in order to stop this practice, it may be stated that the Regulation prohibits benami transactions. The amendment made to the Regulation in 1978 lays down that any person who acquires any immovable property in contravention of the Regulation or who continues in possession of such property after a decree of ejection is passed after the commencement of above amendment is punishable with rigorous imprisonment for a term upto one year or with fine upto Rs. 2000/- or with both. Hence, all unscrupulous persons indulging in illegal and benami land transactions will be dealt with under the provisions incorporated in the Andhra Pradesh Scheduled Areas Land Transfer Regulation, 1959 through the amendments made to it in 1978.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 32(a) (Para 4.19)**

The Committee recommend that Government of Andhra Pradesh should take immediate steps to write off old debts of the tribal people in the remaining 1024 cases detected under Debt Relief Regulation.

**Reply of Government**

The debts in 1024 cases were due from the members of Scheduled Tribes to private individuals. Hence, it may be possible to write off the debts only through an appropriate legislation. In order to provide relief from indebtedness to agricultural labourers, rural artisans and small farmers in the State, a Bill to enact necessary legislation has already been introduced in the A.P. Legislative Assembly. This measure helps in providing considerable relief to members of S. Ts most of whom are small farmers, agricultural labourers etc. However, the question of adopting further measures for providing relief to the members of Scheduled Tribes who may not be covered by the above proposed measure is also under consideration. The State Government will 1024 cases referred to in para 4.19 of the Report of the Parliamentary Committee while adopting necessary measures.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Recommendation Sl. No. 47 (Para No. 5.73)**

The Committee, therefore, recommend that the posts of Doctors lying vacant should be filled-up without any further loss of time.

The Committee would like the State Government to examine as to why 100 posts of doctors are lying vacant and fix responsibility for not taking timely action to fill-up the vacancies.

**Reply of Government**

Appointment order have already been issued to fill-up all 100 vacancies of doctors in tribal areas.

(Ministry of Welfare O.M. No. 16105/1/86—TDC dated 26.3.1987)

**Comments of the Committee**

The Committee would like to know why these 100 posts of doctors were allowed to remain vacant and whether responsibility has been fixed for not taking timely action to fill up the vacancies.

## CHAPTER IV

### RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY COMMITTEE AND WHICH REQUIRE REITERATION

#### Recommendation Sl. No. 3 (Para No. 1.61)

The Committee, however, recommend that the State Government should undertake another Bench Mark Survey at the earliest so that the available data is up-dated covering different aspects of life of the tribals. They also feel that data would be helpful in the preparation of new schemes for Sub-Plan area of the State during the current plan as well as during the next plan. The Committee feel that a Bench Mark Survey at regular intervals of five years would provide proper assessment of the achievement made in the field of Tribal development during the last plan period and would provide a sound basis for framing new programmes and schemes.

#### Reply of Government

Next Survey will be taken-up during the final year of the VII Plan, so that the position at the end of the VII Plan and programmes to be taken-up during VIII Plan could be known very clearly.

#### Comments of the Committee

Please see Chapter 1, para 1.4.

#### Recommendation Sl. No. 8 (Para No. 1.66)

The Committee also recommend that voluntary agencies which are working for the upliftment of tribals in the State should be included and involved in the implementation of schemes for development of primitive tribes. As the Central Government is giving funds for the development of primitive tribes, the State Government should utilise the funds fully. The Committee are not happy that against the allotment of Rs. 1.84 crores, Government of Andhra Pradesh utilised only Rs. 1.65 crores.

#### Reply of State Government

A few voluntary agencies are working at present in different parts of the tribal areas of the State.



The question of involving voluntary organisations in Tribal Development on a larger scale is under consideration of Government of Andhra Pradesh.

The shortfall in the utilisation of funds is due to late sanction of funds by Government of India at the sag end of 1984-85. Therefore they could be drawn and spent during 1985-86 only.

### Reply of Ministry of Welfare

This Ministry is not releasing direct grant to the States for the Voluntary agencies working for the development of primitive tribes. This Ministry is releasing Special Central Assistance (SCA) in four quarterly instalments for the development of Primitive Tribes to the States. The State is responsible for executing the schemes at their end. During the year 1984-85, the grants of Special Central Assistance for T.S.P. and development of Primitive Tribes were released as under :

Instalment	Amount (Rs. in lakhs)	Letter No. and date
1st instalment	145.85	14011/1/84-TD(G) dt. 22.6.84
2nd instalment	145.85	14011/1/84-TD(G) dt. 14.8.84
3rd instalment	145.85	14011/1/84-TD(G) dt. 27.10.84
4th instalment	145.85	14011/1/84 TD(G) dt. 22.2.85
Total	583.40	

Each instalment included an amount of Rs. 13 08 lakhs for Primitive Tribes. It may be seen from the above table that the release was not made at the sag end of the year 1984-85.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

### Comments of the Committee

Please see Chapter I, para 1.7.

### Recommendation Sl. No. 10 (Para No. 1.74)

The Committee recommend that Tribes Advisory Council should hold its meetings more frequently and atleast twice in a year. This is a constitutional requirement which should not be ignored. The Tribal Welfare Department should also ensure that proper follow-up action is taken on the recommendations of the Tribes Advisory Council within a reasonable time. The Committee hope that the proposed amendment to the Andhra Pradesh Scheduled Area (Land Transfer) Regulation Act would be consi-

dered by the State Government and final view taken without any further delay. The Committee need hardly stress that unless the recommendations made by the Tribes Advisory Council are given due weight by the State Government the recommendations of the Council will only remain on paper, and the purpose of making a provision in the Constitution for the Tribes Advisory Council would be forfeited.

#### **Reply of Government**

As per the rules notified the State's Tribes Advisory Council should meet as frequently as necessary and at least twice in a year. This rule is being followed strictly and the Government are according due weight to the recommendations of the Council and are implementing them to the extent feasible.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

#### **Comments of the Committee**

Please see Chapter 1, para 1-10.

#### **Recommendation Sl. No. 50 (Para No. 5.91)**

The Committee cannot over emphasize that the Tribal Sub-Plan area of the State should be covered by a net-work of roads connecting the blocks, sub-divisional headquarters and district headquarters with markets and other growth centres and as such the Central Government as well as Government of Andhra Pradesh should accord the highest priority to road construction programme.

#### **Reply of State Government**

Master Plan for Roads approved by Government of Andhra Pradesh furnished to Ministry of Welfare, Ministry of Communication for approval and sanction. Government of India's sanction is awaited.

#### **Reply of Deptt. of Rural Development, Ministry of Agriculture**

There is a Centrally Sponsored Scheme with 100% grant-in-aid to States for development of Roads in Tribal Areas. No road works were sanctioned to Andhra Pradesh under this scheme till 1985-86. From 1986-87, when this scheme was transferred to Deptt. of Rural Development, Ministry of Agriculture, that Deptt., decided to allocate funds among the States on the basis of the Tribal Sub-Plan Area in each State and sanctioned construc-

tion of roads in Andhra Pradesh with total length of 52.6 Kms. and total estimated cost of Rs. 73.70 lakhs. An amount of Rs. 36.23 lakhs is released. The roads sanctioned under this scheme are given in the Appendix-I.

### **Comments of the Committee**

Please see Chapter 1, para 1.13.

### **Recommendation Sl. No. 59 (Para No. 5.142)**

The Committee are perturbed to note that there is some difficulty in the matter of meeting expenditure on internal wiring and cost of consumption of energy in the houses of tribals and a decision whether the expenditure will be borne by the Rural Electrification Corporation or State Electricity Board has not yet been taken. The Committee urge upon the authorities concerned to sort out these matters without delay. The Committee trust that these matters will not retard the implementation of electrification schemes in the Sub-Plan areas.

The Committee recommend that rural electrification should be given top priority during the Seventh Plan period and the target of electrifying all the remaining revenue villages should be achieved without fail. The Committee feel that rural electrification is as important as any other programme of setting-up small scale and cottage industries in tribal areas. It is needless to say that with the availability of electricity some of the industries can bring about economic revolution in the far-flung tribal areas.

### **Reply of Government**

Government of Andhra Pradesh have taken a decision to advance the date for completion of village electrification by one year i.e., 1988-89 instead of 1989-90.

### **Comments of the Committee**

Please see Chapter I, para 1.16.

## **CHAPTER V**

### **RECOMMENDATIONS/OBSERVATIONS ON WHICH FINAL REPLIES OF THE GOVERNMENT HAVE NOT BEEN RECEIVED**

#### **Recommendation Sl. No. 19 (Para 3.26)**

The Committee are distressed to note that the percentage of investments from State Plan to Tribal Sub-Plan during the Fifth and Sixth Five Year Plans in Andhra Pradesh was 2.48 and 3.35 respectively and within these inadequate flow of funds, sizeable investments had gone under Medium irrigation, commercial forestry etc which did not directly benefit the tribals. Due to inadequate flow of funds to sub-plan areas, the disparities between the tribal and non-tribal areas did not get narrowed down but rather they increased. The Committee further note that Government of Andhra Pradesh have now decided that atleast 6% of the State Plan funds should flow to Tribal Sub-Plan in order to achieve the objective of bridging the gap in levels of development between tribal and non-tribal areas.

The Committee recommend that during the Seventh Plan period a larger percentage of State Plan funds should be earmarked for tribal sub-Plan and there should be greater emphasis on family oriented schemes which would directly benefit the tribal families to improve their economic standard and thereby narrow the gap in the levels of development between tribal and non-tribal areas.

#### **Reply of Government**

The question of allocating funds to Tribal Sub-Plan strictly according to rates of population is under examination.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.87)

#### **Comments of the Committee**

The Committee would like to know the final decision in the matter.

#### **Recommendation Sl. No. 29(a) (Para No. 4.9)**

The Committee note that inspite of the fact that Government of Andhra Pradesh has taken legislative measures to prohibit the transfer of

tribal land to non-tribals, a large number of cases of land alienation are still pending disposal. The Committee suggest that all pending cases may be disposed of within one year at the latest and a massive drive for this purpose be undertaken.

#### **Reply of Government**

Special staff was sanctioned for implementing the A.P. Scheduled Areas Land Transfer Regulation, 1959 in all the Districts having scheduled areas except in Mahaboobnagar District where the regular R.D.O. implements the Regulation. Executive Instructions were issued from time to time for effective implementation of the Regulation. The question of issuing further instructions in pursuance of the recommendation of the Committee is being examined.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

#### **Comments of the Committee**

The Committee may be apprised of the final decision regarding issue of further instructions for quick disposal of land alienation cases.

#### **Recommendation Sl. No. 30 (Para No. 4.10)**

The Committee also desire that various remedial legislative and administrative measures suggested by the working Group on Development of Scheduled Tribes during Seventh Five Year Plan (1985-90) as enumerated in para 4.6 of the Report should be followed in letter and spirit and for that purpose, the State Government should evolve a suitable machinery for detection of cases of illegal transfer of tribal land.

#### **Reply of Government**

Government of Andhra Pradesh are considering amendments to L.T.R. as suggested by A.P.T.A.C. The details of amendments have already been furnished to the Committee.

(Ministry of Welfare O.M. No. 16015/1/86-TDC dated 26.3.1987)

#### **Comments of the Committee**

The Committee may be informed of the final decision.

**Recommendation Sl. No. 34(a) (Para No. 4.27)**

The Committee regret to point out that earnest efforts have not been made by Government of Andhra Pradesh to elicit the co-operation of voluntary social organisations to wean the tribals from the drinking habit. The Committee hope that the State Government would now pay serious attention to this problem and take this tip.

**Reply of Government**

Recommendation is being examined and necessary action will be taken.

**Comments of the Committee**

The Committee may be apprised of the final outcome.

**Recommendation Sl. No 34(b) (Para 4.27)**

The Committee also recommend that the ultimate aim of the State Government should be to gradually abolish the contract system of liquor vending completely so that the tribal people are not tempted to spend their meagre earnings in the consumption of liquor.

**Reply of Government**

Recommendation is under examination.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

**Comments of the Committee**

The Committee may be apprised of the final decision

**Recommendation No. 49 (Para No. 5.90)**

The Committee note that 33 road works costing Rs. 493.89 lakhs were completed since 1974-75 in the Tribal areas of the State and 31 road works costing Rs 733.20 lakhs are in progress. The Committee have also been informed that proposals for taking up 53 road works costing Rs. 2168.00 lakhs were included in the Master Plan for improvements in road communication in tribal areas in the districts of Srikakulam, Vizianagaram, Visakhapatnam, West Godavari, East Godavari, Warangal, Khammam and Adilabad and the approval of Government is still awaited.

The Committee recommend that road works which are in progress should be completed on priority basis by allocating funds required for the purpose. The proposals for making improvements in road communication in tribal areas which were sent to Government for approval should be cleared without any further delay. The Committee need hardly stress that in the absence of proper road communication facilities, the tribals will not be able to get a fair price for the produce. The Committee recommend that more funds should be allocated by Government of India under the Minimum Needs Programme for construction of roads in the tribal areas of the State.

The Committee regret to point out that majority of the road construction schemes taken up with the assistance of Government of India during the first, second and third Five Year Plans could not be completed for want of funds and were abandoned. The expenditure already incurred on incomplete roads has gone waste. This only proves lack of planning on the part of the Central Government.

#### **Reply of Government**

The recommendation of the Committee has been noted. The Government of Andhra Pradesh and the Department of Rural Development, Ministry of Agriculture have been addressed in this regard.

(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)

#### **Comments of the Committee**

The Committee would like to know the latest position and reaction of the Ministry of Agriculture in this regard.

#### **Recommendation Sl. No. 51 (Para No. 5.100)**

The Committee would like the State Government to make necessary rules or regulations so as to ensure that jobs are provided to the local tribals in the industries set-up by public or private undertakings. Local tribals can also be recruited as apprentices and absorbed in Semiskilled and skilled jobs after training. The State Government should have a close liaison with the industries and introduce such courses of training in their Industrial Training Institutes, Vocational Training Centres etc. for which there is demand in these industries so that there is no difficulty for the tribals to get employment.

**Reply of Government**

**This is under consideration by Government of Andhra Pradesh.**

**(Ministry of Welfare O.M. No. 16015/1/86—TDC dated 26.3.1987)**

**Comments of the Committee**

**The Committee may be apprised of the final decision.**

**NEW DELHI ;**  
***April 21, 1987***  
***1 Vaisakha, 1909(S)***

**KRISHAN DATT SULTANPURI,**  
***Chairman,***  
***Committee on the Welfare of Scheduled***  
***Castes and Scheduled Tribes.***



## APPENDIX I

### *Road Development Programme in Tribal Areas*

Name of road	Length (in kms.)	Estimated cost (Rs. in lakhs)
<i>Srikakulam Distt.</i>		
1. Forming & metalling the road from Padali to Gottipalli PS Kotturu.	8.60	13.00
<i>Vizianagaram Distt.</i>		
1. Formation & metalling the road from Megada Road to Rajalli.	5.00	5.50
2. Forming & metalling the road from E.R. Road to Kosingabhadra.	3.00	3.50
<i>Visakhapatnam Distt.</i>		
1. Metalling the road from W.P. road to Sanyasammampalam (via) Thumpeda PS Padeu.	6.00	7.50
2. Formation & metalling the road from R & B road to Siribala PS Chintapalli.	7.00	5.00
3. Improvement to road from Devarapalli to Pada Kota, PS Anamthagin.	5.00	7.00
4. Metalling the road from Livitpur to Laiganda, PS Araku.	5.00	7.00
<i>Khammam Distt.</i>		
1. Formation of road from Gerrle to Pocharam, PS Sudimalla.	3.00	5.00
2. Formation of road from Bachala Koyagudam to Gundlarevu PS Yellandu.	3.00	5.00

3. Formation of metal road from Chintoor to Nimmelagudem.	1.00	1.70
4. Formation of link road from Chintoor to Gerraguden Via Arlagudem PS Venkatpuram.	3.00	6.00
5. Formation of road from Kalvanagaram to Laxmipuram PS Birgampadu.	3.00	<u>7.50</u>
Total :		<u>73.70</u>

## APPENDIX II

(Vide para 4 of Introduction)

*Analysis of Action Taken, by Government on the recommendations contained in the 13th Report of the Committee (Eighth Lok Sabha).*

I. Total number of recommendations	66
II. No. of Recommendations which have been accepted by Government ( <i>vide</i> Recommendations at Sl. No. 1, 2, 4, 5, 7, 9, 11, 13, 14, 15, 16, 17, 18, 22, 23, 24, 25, 27, 28, 31, 32(b); 33, 35, 36(a), 36(b), 37, 38, 39, 40, 41, 42, 43, 44(a), 44(b), 44(c), 45, 46, 48, 52(a), 52(b), 53, 54, 55, 56, 57, and 58)	46
Percentage to the total	70
III. No. of Recommendations which the Committee do not desire to pursue in view of Government's replies ( <i>vide</i> Recommendations at Sl. No. 6, 12, 20, 21, 26, 29(b), 32(a), 47)	8
Percentage of the total	12
IV. No. of Recommendations in respect of which replies of Government have not been accepted and which require reiteration ( <i>vide</i> Recommendations at Sl. No. 3, 8, 10, 50 and 59)	5
Percentage to the total	7
V. No. of Recommendations in respect of which final replies of Government have not been received ( <i>vide</i> Recommendations at Sl. No. 19, 29(a), 30, 34(a), 34(b), 49 and 51)	7
Percentage to the total	11